## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR



## **ORDERS OF THE BENCH**

Date of Order: 28.10.2015

OA No. 196/2013 with MA No. 69/2013

None present for applicant.

Mr. Sumer Singh, proxy counsel for

Mr. Gaurav Jain, counsel for respondents.

Mr. Nand Kishore, advocate, who was appearing on behalf of the applicant, relinquished his Vakalatnama, therefore, vide order dated 21.04.2015, this Tribunal issued notice to the applicant either to appear in person or engage a counsel on his behalf to plead his case. On 02.07.2015, neither the applicant nor his counsel was present. Again matter was taken up before the Joint Registrar (J) on 28.07.2015 & 02.09.2015, neither the applicant nor his counsel was present. When the matter was again taken up for consideration today, neither the applicant nor his counsel is present. It seems that the applicant is not interested in prosecuting his case. Therefore, the O.A. and the M.A. are dismissed in default for non-prosecution.

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Buled
by SUMER
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Box all
Lespondents

(MS. MEENAKSHI HOOJA) ADMINISTRATIVE MEMBER

(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

<u>Kumawat</u>